

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

QA 443/94 : Date of order 15.11.94

Pawan Kumar Madnawat : Applicant

V/s

Union of India & Others : Respondents

Mr. K.L. Thewani : Counsel for the applicant

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. Q.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Pawan Kumar Madnawat in this application u/s 19 of the Administrative Tribunals Act, 1935, has sought a direction to the respondents for considering his case for regular appointment as Extra Departmental Packer, Shopping Centre Post Office, Kota.

2. We have heard the learned counsel for the parties.

3. During the course of arguments, the learned counsel for the respondents stated that the applicant has already been appointed as an Extra Departmental Mail Peon in the Shopping Centre Post Office at Kota. In view of this position, the grievance of the applicant does not survive.

4. The result is that this application is dismissed at the admission stage, with no order as to costs.

O.P.SHARMA  
MEMBER(A)

Gopal Krishna  
(GOPAL KRISHNA)  
MEMBER(J)